

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 266/GT/2014

Subject : Determination of tariff of Indira Gandhi Super Thermal Power Project (3x500 MW) of APCPL for the period from the 1.4.2014 to 31.03.2019.

Date of Hearing : 20.5.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Aravali Power Company Private Limited (APCPL)

Respondents : Haryana Power Purchase Centre and 3 others

Parties present: Shri Sunil Kumar Goel, APCPL
Shri K. P. S. Gural, APCPL
Shri D Bahuguna, APCPL
Shri Bhupinder Kumar, NTPC
Shri Rajeev Chaudhary, NTPC
Shri Abhishek Srivastava, BYPL
Shri Kanishk Khetrupal, BRPL
Shri Nishant Grover, BYPL
Smt. Megha Bajpai, BRPL
Shri R B Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed for determination of tariff for Indira Gandhi Super Thermal Power Project (3x500 MW) of APCPL for 2014-19 tariff period. He submitted that Unit I, II and III were commissioned on 5.3.2011, 21.4.2012 and 26.4.2013 respectively.

2. The Commission directed the petitioner to submit the following information on affidavit, by 20.6.2016, with advance copy to the respondents:-

- a) Justification of the opening capital cost considered as on 1.4.2014.
- b) Details of the additional capital expenditure claimed for the 2014-19 tariff period.
- c) Detailed justification for considering the weighted average GCV of the coal along with supportive documents viz. third party sampling report of the



received coal and submit GCV on “as received” basis for computation of energy charges.

- d) The basis for claiming the water charges for each year, the water supply agreement and the water consumption pattern of the previous years.
- e) The basis of considering the 83% of plant availability. The details of coal linkage and the coal made available by CIL against the linkage.

3. The Commission directed the respondents to file their replies by 30.6.2016 and the petitioner to file its rejoinder, if any, by 8.7.2016. The Commission further observed that in case the information/reply/rejoinder is not filed within the said date, the matter shall be decided on the basis of the available records.

4. The Commission also directed to list the matter on 11.7.2016.

By order of the Commission

sd/-
V. Sreenivas
Dy. Chief (Law)

